

Filing under clause (ca) of sub regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations,2016

Amount in INR

S.No.	Category of Creditor	Summary of Claims received		Summary of Claims admitted		Amount of contingent claim	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks , if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured Financial creditors belonging to any class of creditors								1	Not Applicable
2	Unsecured Financial creditors belonging to any class of creditors								2	Not Applicable
3	Secured Financial Creditors (other than financial creditors belonging to any class of creditors)	21.00	591,329,121,617.02	21.00	585,194,405,465.95		6,134,716,151.07		3	
4	Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors)	29.00	44,341,756,636.58	16.00	32,562,395,434.95		11,779,361,201.63		4	
5	Operational Creditors (Workmen)	313.00	687,164,426.87	312.00	135,713,570.00		551,450,856.01		5	
6	Operational Creditors (Employees)	2,479.00	1,075,337,133.05	1,605.00	365,694,335.02	8,035,661.70	701,607,136.33		6	
7	Operational Creditors (Government Dues)	121.00	41,464,490,247.25	85.00	18,550,448,425.00	13,610,911,456.00	9,303,130,366.25		7	
8	Operational Creditors (Other than Workmen, Employees and Government Dues)	1,355.00	43,222,252,434.88	1,319.00	11,281,553,810.20	7,987,677,193.73	23,953,021,430.96		8	
9	Other Creditors, if any (other than financial Creditors and Operational Creditors)	87.00	1,691,279,537.24	68.00	1,659,972,515.49		31,307,021.75		9	
	<b>Total</b>	<b>4,405.00</b>	<b>723,811,402,032.90</b>	<b>3,426.00</b>	<b>649,750,183,556.62</b>	<b>21,606,624,311.43</b>	<b>52,454,594,164.00</b>			

**General Note:**

1. We have taken handover of the claim documents from the erstwhile RP(s) and their teams and have relied on the claims admitted and / or rejected by the erstwhile RP(s) in their period as Resolution Professional.
2. Annexure 1 and Annexure 2 are not applicable in case of consolidated CIRP of Videocon Group Companies

**Specific note for Financial Creditors**

1. The above calculation is based on the amount of claims admitted as on Dec 01,2021

**Specific notes for Operational Creditors**

1. The above calculation is based on the amount of claims admitted as on April 25,2022
2. Contingent claims are "claims rejected for lack of verification". These claims from statutory authorities basis 1st demand order copies and undeterminable amounts.
3. Disputed Claims are claims under arbitration or litigation.
4. Claim received from DEI Minerals Limited of USD 254,111,395.76 is rejected for lack of verification
5. Department of Telecommunications("DoT") have filed a claim amounting to INR 1,512.01 Crores, out of which INR 1,439.19 crores pertains to claim under AGR Dues. Basis the SC order dated July 20, 2020, we have admitted INR 1,376 crores against the outstanding AGR Dues as the order states the said amount. Also the order clearly mentions that there is no re-assessment/re-calculation allowed against the same. Further, DoT has also claimed INR 72.82 crores against the pending Liquidity Damages. We have verified INR 25.87 crores against the same and the balance amount has been rejected as the same has already been paid basis the information received from the corporate debtor. We have communicated the same to DoT in our e-mail dated 11th August 2020.

\*13 Videocon Group Companies include Videocon Industries Limited, Videocon Telecommunications Limited, Value Industries Limited, Applicomp India Limited, Electroworld Digital Solutions Limited, Evans Fraser and Co. (India) Limited, Millennium Appliances India Limited, Techno Electronics Limited, Techno Kart India Limited, PE Electronics Limited, CE India Limited, Century Appliances Limited, Sky Appliances Limited